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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 30th DECEMBER, 1978

N O T I F I C A T I O N
(I N C O M E - T A X)

No.2825(F.No.197/187/78-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Arulmigu Swaminathaswami Temple, Swaminalai" for the purpose of the said section for and from the assessment year 1977-78.

Sd/-
(M. SEASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
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Copy to:-

1. The Executive Officer, Sri Swaminathaswami Devasthanam Swaminalai, Thanjavur District, Tamil Nadu.
2. The Commissioner of Income-tax, Tamil Nadu-III, Madras, with reference to his letter No.C.No.1130-III (57)/76 dated 7.11.78
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(R&S)/(P&F)/(Inv.), New Delhi.
5. Director of C&M Services (Income-tax), 1st Floor, Aman-e-Ghalib, Mata Sandri Lane, New Delhi (5 copies).
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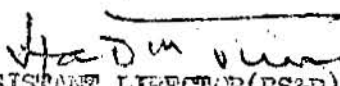
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ASSISTANT DIRECTOR (RS&P).

* SEASTRI *